

(2022) 09 NCLT CK 0063

In the National Company Law Tribunal

Case No : TP 233 of 2019 [CP(IB) 209 of 2018]

Punjab National Bank

APPELLANT

Vs

Goel Agrigreen Fields Pvt Ltd

RESPONDENT

Date of Decision : 29-09-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 42

Citation : (2022) 09 NCLT CK 0063

Hon'ble Judges : Dr. Madan B. Gosavi, Member, (J); Kaushalendra Kumar Singh, Member (T)

Bench : Division Bench

Advocate : Masoom K Shah

Final Decision : Disposed Of

Judgement

IA/179(MP)2021 & IA/157(MP)2021

IA/179(MP)2021

Learned counsel, Mr. Masoom K Shah appearing for the Respondent Nos 2 to 5.

We direct the Respondent Nos 2 to 5 to file the reply by giving a copy to the Liquidator within two weeks without fail.

The matter stands adjourned to 18.11.2022.

IA/157(MP)2021

This application is filed by M/s Madhya Pradesh Madhya Kshetra Vidyut Vitran Co. Ltd, Narmadapuram Circle under Section 42 of the IBC, 2016 directing the Liquidator to accept the claim which was submitted after 730 days.

Delay stands condoned.

We direct the Liquidator to consider the claim as per the Rule.

With this, IA/157(MP)2021 stands allowed and disposed of.